COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 183 OF 2017 & IA No. 1376 of 2018

Dated: 23rd October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Damodar Valley Corporation ... Appellant(s)

Vs.

BSES Rajdhani Power Limited & Ors. Respondent(s)

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran

Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Aashish Anand Bernard

Mr. Paramhans for R-5

ORDER

IA No. 1376 of 2018

(Application for amendment)

For the reasons stated in the application, the application is allowed.

The appellant is directed to file amended memo of parties and also carry out consequential amendments in the main appeal within a week from today.

APPEAL NO. 183 OF 2017

It is represented that pleadings are complete.

List the matter on <u>28-1-2019</u>.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur) Chairperson